

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1181/2024

In the Matter of:

Neeraj Tiwari

.....Applicant

Versus

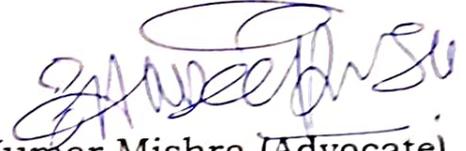
State of Uttar Pradesh & Ors.

.....Respondent(s)

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**SUUPLEMENTARY AFFIDAVIT ON BEHALF OF THE
MUNICIPAL COMMISSIONER OF PRAYAGRAJ NAGAR
NIGAM IN COMPLIANCE OF THE ORDER DATED 20.01.2025
PASSED BY THIS HON'BLE TRIBUNAL**

I, Seelam Sai Teja S/o Sh. Seelam Sudhakar aged 29 years R/o 16-11-781/6/1 Flat 204 Vijetha Shyamala Towers, Moosaram Bagh, Malak Pet, Hyderabad, Andhra Pradesh 500036, do hereby solemnly affirm and state as under:

1. That I am posted as the Municipal Commissioner with the Prayagraj Nagar Nigam with effect from 17.04.2025.
2. That this Hon'ble Tribunal passed the following order on 01.05.02025:



1. *The issue involved in this Original Application (OA) relates to the improper management of solid waste within the Municipal limits of Prayagraj, UP. The Commissioner of Municipal Corporation (MC) Prayagraj has filed the affidavit dated 23.04.2025 giving the details of the steps which have been taken for the treatment of legacy waste.*
2. *Shri Ashok Mehta learned senior counsel appearing for the Commissioner, MC Prayagraj*

on instructions submits that the entire 100% legacy waste within the limits of MC Prayagraj will be treated and remediated by 15.06.2025. In respect of daily generated waste, he has submitted that within the limits of MC Prayagraj 771.53 MT of solid waste is generated daily and there is 100% treatment of the daily generated waste. Learned counsel appearing for the Applicant seeks four weeks' time to verify the above facts and also file objection/rejoinder to the affidavit of the Commissioner, MC Prayagraj dated 23.04.2025.

3. List on 04.09.2025.

3. That on the date of the order, there was about 320000 MT legacy waste was left for processing, which could take about one and half month for processing and accordingly the statement was made before this Hon'ble Tribunal that the entire legacy waste would be processed by 15.06.2025.

4. That however till July 2025, only 193000 MT legacy waste could be processed by the appointed agencies and the entire legacy waste could not be processed due to frequent disruption in power supply in the month of June & July, 2025 and the processing of legacy waste was severely affected. Thereafter, the processing work could not effectively be done due to early monsoon and persistent heavy rains during June, July and August months.



5. That as per record, as of date, about 127000 MT legacy waste is left for remediation/processing. The agencies have assured to finish the entire remaining quantity by mid of November, 2025.

6. That besides the work undertaken by M/s Ecostan Infra Pvt. Ltd. and M/s BVG India Ltd. at present, previous

agency namely M/s Hari Bhari has left unprocessed waste at site. The appropriate action is underway for the processing and disposal of the said waste dumped by the M/s Hari Bhari.

- 7. That fresh waste collection, segregation and processing is being done on day-to-day basis and is upto date.
- 8. That Prayagraj Nagar Nigam is committed to complying with the Municipal Solid Waste Management Rules, 2016, and guidelines issued by CPCB and CPHEEO. The authority's efforts to manage legacy waste demonstrate its dedication to ensuring a clean and healthy environment for its citizens.
- 9. That the entire process has been executed in strict adherence to the Solid Waste Management Rules, 2016 and relevant guidelines issued by the Central Pollution Control Board (CPCB) and the Hon'ble National Green Tribunal (NGT). The selected agencies have been fulfilling their obligations in accordance with the contractual provisions, ensuring proper disposal and environmental compliance.



VERIFICATION

[Signature]
DEPONENT

Verified at Prayagraj on 1 day of Sep, 2025 that the factual contents of this affidavit are true and correct to my knowledge as derived from the records and that nothing stated herein is false and nothing material has been concealed therefrom.

SOLEMNLY AFFIRMED before me on.....*[Signature]*.....*[Signature]* by Sri/Smt.....*[Signature]* identified by MI.....*[Signature]* Advocate to be his/her affidavit as true and correct. which is here by verified and attested

[Signature]
S.B. SINGH
Advocate Notary
U.P. INDIA
7-9-25

[Signature]
DEPONENT